

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

**आ.अ.सं./I.T.A No.2056/Del/2019  
निर्धारणवर्ष/Assessment Year:2012-13**

<b>Model Footwears Pvt. Ltd., H-1455, Chittaranjan Park, New Delhi.</b>	<b>बनाम Vs.</b>	<b>ITO Ward 17(1) New Delhi.</b>
<b>PAN No. AAACM1018K</b>		
<b>अपीलार्थी Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

<b>Assessee by</b>	<b>None</b>
<b>Revenue by</b>	<b>Shri Jitender Chand, Sr. DR</b>

<b>सुनवाईकीतारीख/ Date of hearing:</b>	<b>29.08.2022</b>
<b>उद्घोषणाकीतारीख/Pronouncement on</b>	<b>29.08.2022</b>

**आदेश /O R D E R**

**PER C.N. PRASAD, J.M.**

This appeal is filed by the Assessee against the order of Ld. Commissioner of Income Tax (Appeals)-33, New Delhi dated 10/10/2018 for the AY 2012-13.

2. In spite of issue of notices through Speed Post with acknowledgement due fixing the date of hearings on 07/03/2022, 26/05/2022 and 29/08/2022 none appeared on behalf of the assessee nor any adjournment was sought.

3. It is noticed from the record that this appeal is time barred by 89 days and the assessee has not filed petition for condonation of delay explaining the delay in filing this appeal. In the circumstances, this appeal is dismissed in *limine* without admitting for adjudication.

4. In the result, the appeal of the Assessee is dismissed in *limine*.

Order pronounced in the open court on 29.08.2022

Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER

Sd/-  
(C.N. PRASAD)  
JUDICIAL MEMBER

Dated: 29.08.2022

\*Kavita Arora, Sr. P.S.

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi